

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.155/MP/2022**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Indian Railways (IR).

Respondents : Jindal India Thermal Power Limited (JITPL) and Anr.

**Petition No.194/MP/2022**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Jindal India Thermal Power Limited.

Respondents : Northern Railways (NR) and Anr.

Date of Hearing : **3.1.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri M. G. Ramachandra, Sr. Advocate, IR  
Shri Pulkit Agarwal, Advocate, IR  
Ms. Srishti Khindaria, Advocate, IR  
Ms. Kanupriya, REMCL  
Shri Sajjan Poovayya, Sr. Advocate, JITPL  
Shri Akshat Jain, Advocate, JITPL  
Shri Shikhar Verma, Advocate, JITPL  
Shri Alok Mishra, ERLDC

**Record of Proceedings**

Keeping in view a paucity of time and as indicated by the learned senior counsel for both sides that their submissions would go on for some time, the matters were adjourned with the consent of both sides.



2. The Petitions shall be listed for hearing on **12.1.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**